

- (iii) "Crisis Management Plan for countering cyber attacks and cyber terrorism" has been prepared by the Government and circulated for implementation by all Ministries/Departments of Central Government, State Governments and all their organizations and critical sectors.
- (iv) Section 66F of the Information Technology Act, 2000 provides stringent punishment up to life imprisonment for an act of cyber terrorism.

(e) and (f) Indian Computer Emergency Response Team (CERT-In) is the national nodal agency for responding to computer security incidents. It provides Incident prevention and response services as well as security quality management services. Attack methodology and attack sources are analyzed by CERT-In on the basis of available logs provided by the organizations affected in a cyber attack. Findings of analysis, including vulnerabilities exploited, Internet Protocol address of attack origin and measures to be taken to mitigate the vulnerabilities are advised to the affected organizations.

#### **Surplus land of VSNL**

3008. SHRI P. RAJEEVE: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether DoT has finalised the merger of surplus land of VSNL;
- (b) if so, the details thereof; and
- (c) if not, who is responsible for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) and (b) No, Sir. There is no proposal of merger of surplus land of VSNL (Videsh Sanchar Nigam Limited). However, the Government has finalized the process of demerger of surplus land of VSNL through acquiring 51.12% stake in realty company M/s Hemisphere Properties India Limited formed by Strategic Partner (M/s Panatone Finvest Limited).

- (c) Does not arise in view of (a) and (b) above.

#### **Sharing of data by telecom companies**

†3009. SHRI RASHEED MASOOD: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

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†Original notice of the question was received in Hindi.

- (a) whether it is a fact that two telecom companies have denied to share essential data with the Ministry of Home Affairs;
- (b) if so, the names of those companies;
- (c) the action taken by the Ministry of Communications and Information Technology against these companies; and
- (d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) to (d) Sir, no case of denying the information by Telecom Service Providers to share the essential data with the Ministry of Home Affairs has been reported. However, a reference was received from Ministry of Home Affairs intimating some technical difficulties while resolving the Internet Protocol (IP) addresses.

Such difficulties are caused by deployment of Network Address Translating (NATing) Technique by Service Providers due to scarcity of IP (version 4) addresses. The Government regularly interacts with all stakeholders to resolve such technical issues arising from time to time.

#### **Retirement age and wage revision for employees of I.T.I.**

3010. SHRI BHAGAT SINGH KOSHYARI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government is contemplating to raise the retirement age of employees of Indian Telephone Industries (ITI) Ltd., Raebareli from 58 to 60 years;
- (b) if so, the details thereof;
- (c) whether salary/wages of employees of ITI, Raebareli have not been revised for the last fourteen years;
- (d) if so, the reasons therefor and the steps taken to revise the salary/wages thereof;
- (e) whether Government has discontinued the Children Education Allowance, Festival Allowance, Uniform, Shoes, POL, etc., admissible to the employees earlier; and
- (f) if so, the reasons therefor and the steps taken to provide these facilities again to employees of ITI, Raebareli?